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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 8259/2026 & CM APPL. 39036/2026

TELEGRAM FZ LLC & ANR.

.....Petitioners

Through: Mr. Dhruv Mehta, Senior Advocate along with Mr. Madhav Khosla, Mr. Abhyudai Singh Gautam, Ms. Rashmi Ojha & Mr. Keith Verghese, Advocates.

versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr. Tushar Mehta- Solicitor General of India along with Mr. Chetan Sharma- ASG, Mr. Ashish K. Dixit- CGSC, Mr. Akhil Kumar- Additional Secretary, Ms. Roopa M- IG, INC, Mr. Satyendra Gupta- Legal Officer for Respondent Nos.1 & 2.
Mr. Sanjay Khanna- Standing Counsel along with Ms. Pragya Bhushan, Ms. Jaya Choudhary & Mr. Saurabh Pandey, Advocates for Respondent No.3/National Testing Agency.

CORAM:

HON'BLE MR. JUSTICE TEJAS KARIA

ORDER

17.06.2026

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1. This is a Writ Petition under Articles 226 and 227 of the Constitution of India, 1950 challenging the order dated 16.06.2026 passed by the Ministry of Electronics and Information Technology, Government of India.
2. Issue Notice.



3. Mr. Ashish K. Dixit, learned CGSC appearing for Respondent Nos. 1 and 2 and Mr. Sanjay Khanna, learned Standing Counsel appearing for Respondent No. 3 accept Notice.
4. Heard Mr. Dhruv Mehta, learned Senior Counsel for the Petitioner.
5. We have also briefly heard Mr. Tushar Mehta, learned Solicitor General of India and Mr. Chetan Sharma, learned Additional Solicitor General of India on behalf of Respondent Nos. 1 and 2.
6. List before the Vacation Bench on 18.06.2026 at 02:30 PM for further arguments.
7. In the meanwhile, the Respondents are at liberty to file their Replies to the Writ Petition along with all the documents in support thereof.

TEJAS KARIA, J
(VACATION JUDGE)

JUNE 17, 2026/ 'A'